

THE HIGH COURT OF MEGHALAYA: SHILLONG

C O R R I G E N D U M

Dated, Shillong, the 20th April, 2026

No.HCM.II/112/2017/Estt/17: In partial modification of Notification No.HCM.II/112/2017/Estt/15, dated 07.07.2025, amendment of Rule 6 (5) (i) may be read as "In Rule 6 (5) (i) the words 'and shall interview the concerned Advocate; and shall, thereafter, make its overall assessment on the basis of the point-based format provided in Appendix -B appended to these Rules.' shall be omitted." instead of "In Rule 6 (5) the words 'and shall, thereafter, make its overall assessment on the basis of the point- based format provided in Appendix- B appended to these Rules.' shall be omitted".

By order etc.,

REGISTRAR GENERAL

Memo. No.HCM.II/112/2017/Estt/17-A Dated, Shillong, the 20th April, 2026

Copy to:

1. The Registrar-cum-P.P.S. to the Hon'ble, the Chief Justice, High Court of Meghalaya, Shillong, for favour of kind information of Her Ladyship.
2. The P.S. to Hon'ble Mr. Justice H. S. Thangkhiew, Judge, High Court of Meghalaya, Shillong, for favour of kind information of His Lordship.
3. The P.S. to Hon'ble Mr. Justice W. Diengdoh, Judge, High Court of Meghalaya, Shillong, for favour of kind information of His Lordship.
4. The P.S to Hon'ble Mr. Justice B. Bhattacharjee, Judge, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
5. The Secretary General, Supreme Court of India, New Delhi.
6. The President/Secretary, Bar Council of India, New Delhi.
7. The P.S. to the Advocate General, Meghalaya, Shillong.
8. The Registrar (Admn.), High Court of Meghalaya, Shillong.
9. The Registrar (Judicial Service), High Court of Meghalaya, Shillong.
- 10.The Joint Registrar (Listing)-cum-OSD to the Hon'ble the Chief Justice, High Court of Meghalaya, Shillong.

- 11.The Additional Advocate General(s) of Meghalaya, Shillong.
- 12.The President/ Secretary, High Court of Meghalaya Bar Association, Shillong.
- 13.The President/ Secretary, all District Bar Associations.
- 14.The Librarian-cum-Research Officer, High Court of Meghalaya, Shillong for information and necessary action.
- ✓ 15.The System Analyst, High Court of Meghalaya, Shillong for uploading the same on the official website.
- 16.The Director, Printing and Stationery, Meghalaya Government with a request to publish this corrigendum in the next issue of the Gazette.
- 17.Office file.

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20/4/16



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